

FORM III A **HAND DELIVERY**
IN THE HIGH COURT OF KARNATAKA, BENGALURU

WRIT PETITION NO.26229/2024 (GM-RES)

(NOTICE UNDER RULE 13 (a) PROVISIO)

PETITIONERS

1. ADVOCATES ASSOCIATION BENGALURU (R)
REPRESENTED BY ITS PRESIDENT
SRI VIVEK SUBBA REDDY
HAVING ITS HEAD OFFICE AT
HIGH COURT BUILDING
AMBEDKAR BEEDHI
BENGALURU - 560001.
& ANOTHER

(BY SRI: TRIVIKRAM S, CHANDAN SANJAY BHAT' VARUN N)
VS

RESPONDENTS

1. UNION OF INDIA
REPRESENTED BY ITS SECRETARY
MINISTRY OF INFORMATION AND BROADCASTING
BROADCASTING WING GOVERNMENT OF INDIA
REPRESENTED BY ITS SECRETARY
A WING, SHASTRI BHAWAN NEW DELHI - 110 001.
& OTHERS.

(XEROX COPY OF THE ENTIRE CAUSE TITLE IS ENCLOSED HEREWITH
SEPARATELY).

(V/O DATED 24/09/2024 SRI. H. SHANTHI BHUSHAN, DSGI ACCEPTS NOTICE
FOR RESPONDENTS 1 AND 2, AGA FO R3 AND 5 & SMT. SUMANA NAGANAND
COUNSEL FOR R4)

Whereas, a Writ Petition filed by the above named petitioner under Articles 226
& 227 of the Constitution of India, as in the copy annexed hereunto, has been
registered by this Court.

Emergent Notice is hereby given to you to appear in this Court in person or
through an Advocate duly instructed or through some one authorised by law to act
for you in this case, at 10.30 A.M. in the forenoon within 5 days of the service of this
notice, to show cause why rule nisi should not be issued.

If you fail so to appear on the said date or any subsequent date to which the
matter may be posted as directed by the Court, without any further notice, the
petition will be dealt with, heard and decided on the merits in your absence.

Contd..2/-..



-: 2 :-

Pending issue of Rule nisi in the aforesaid Writ Petition it is hereby ordered by this Court on

TUESDAY THE 24TH DAY OF SEPTEMBER 2024

BY HON'BLE MR. JUSTICE HEMANT CHANDANGOUDAR

as follows :-

(VIDEO CONFERENCING / PHYSICAL HEARING)

ORAL ORDER

Sri. H. Shanthi Bhushan, learned DSGI accepts notice for respondents 1 and 2.

Learned Government Advocate accepts notice for respondents 3 and 5.

Smt. Sumana Naganand, learned counsel undertakes to file power on behalf of respondent No.4.

Issue emergent notice to respondents 6 to 13.

Learned counsel for the petitioner submitted that respondents 6 to 8 are the Social Media Platforms and respondents 9 to 13 by using the said Platforms by editing the videos/clips/shorts are uploading the contents of Live Stream videos.

Till the next date of hearing, respondents 6 to 8 are restrained from sharing the live stream court proceedings with immediate effect and respondents 9 to 13 are restrained from uploading the live stream videos on their respective plat forms, Respondents 6 to 13 are hereby directed to delete all the live stream videos, uploaded on their respective plat forms with immediate effect which are posted in violation of Rule 10 of the Karnataka Rules on Live Streaming and Recording of Court Proceedings, 2021.

List this matter immediately after service of notice.

Hand delivery of this order is ordered.

Sd/-
JUDGE.



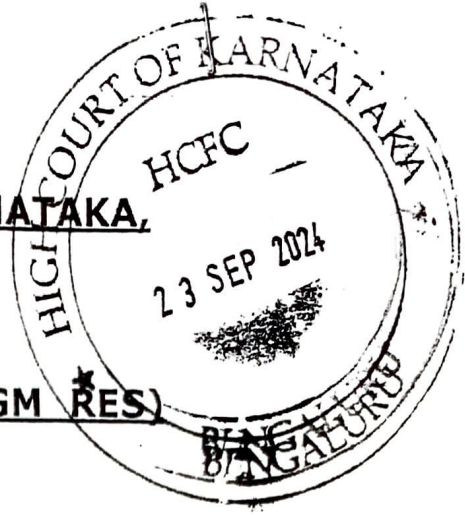
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ASSISTANT REGISTRAR

[Handwritten signatures]

IN THE HIGH COURT OF KARNATAKA,
AT BENGALURU
(Original Jurisdiction)

W. P No. 26229 / 2024. (GM RES)



BETWEEN

1. Advocates Association Bengaluru ®
 Represented by its President
 Sri Vivek Subba Reddy

2. The Secretary
 T G Ravi

Having its Head office at
 High Court Building
 Ambedkar Beedhi
 Bengaluru - 560001

..... PETITIONERS

AND

1. Union of India
 Represented by its Secretary
 Ministry Of Information & Broadcasting
 Broadcasting Wing Government Of India
 Represented By Its Secretary
 'A' Wing, Shastri Bhawan New Delhi-110001

2. Ministry of Electronics & Information Technology
 Government Of India
 Represented By Its Secretary Electronics Niketan 6, Cgo
 Complex, Lodhi Road New Delhi-110003

3. State of Karnataka
 Represented by its Chief Secretary
 Room No. 320, 3rd floor,
 Vidana Soudha
 Ambdekar Veedhi



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Bengaluru - 560001

4. The Registrar General
High Court of Karnataka
High Court Building
Ambedkar Beedhi
Bengaluru - 560001
5. Director-General & Inspector General of Police,
Police Headquarters, No.2,
Nrupathunga Road,
Bengaluru - 560001
6. Youtube
Rep By Its Authorized Representative
4th Floor, Tower E Rmz Infinity, No.3 Swami
Vivekananda Road Sadanandanagar, Benniganahalli
Bengaluru -560016
7. Facbook currently known as Meta
Rep By Its Authorized Representative Microsoft
Signature Building Intermediate Ring Road Embassy
Golf Links Business Park Domlur, Bengaluru-560071
8. Twitter Communication India Pvt Ltd
Rep By Its Authorized Representative Registered
Address C-20 G Block Near Mca Bandra Kurla Complex
Bandra(E) Mumbai Maharashtra-400051
9. Kahale News
Represented by its authorized representative
303/304, 3rd Floor, G L Trade Centre
Near banthara Bhavana, Government College road,
Kombettu, Bolwar, Puttur 574701
10. Fans Troll
Represented by its authorized representative
Office address unknown

11. Pratidhvani



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Represented by its authorized representative
23, 2nd floor, Nehrunagar main road, Seshadripuram
Bengaluru 560020

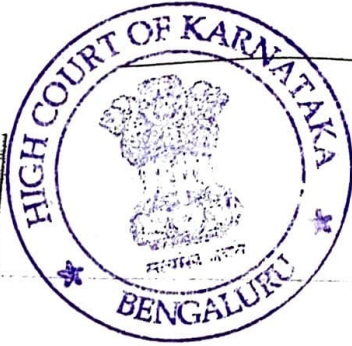
12. Avaniyana

Represented by its authorized representative
Office unknown
Mobile: 9538261690

13. Ravindra Joshi Creations

Represented by its authorized representative
Address unknown

..... RESPONDENTS



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Assistant Registrar
High Court of Karnataka
Bengaluru - 560001

24/9 20/9